IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No.215 of 2013

Suresh Prasad .... …. Appellant

Versus

The State of Jharkhand through C.B.I. .... Respondent

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Aishwarya Prakash, Advocate
For the C.B.I. : Mrs. Nitu Sinha, Advocate

Order No.17 Dated- 24.06.2020

Heard the parties through video conferencing.

Learned counsel for the appellant submits that the appellant has died.

The photocopy of the death certificate of the appellant issued by the concerned authority of the Government of Jharkhand has been forwarded by Mrs. Nitu Sinha-learned counsel for the C.B.I to the court master of this Court through WhatsApp.

Let the hard copy of the same be kept in the record.

Perusal of the death certificate reveals that the appellant died on 19.09.2013.

No near relative of the appellant has made any prayer for leave to continue this appeal.

Under such circumstances, this appeal abates.

Animesh/ **(Anil Kumar Choudhary, J.)**